

1	2	3	4
<b>Meghalaya</b>			
Requirement	288.6	304.4	342.8
Availability	282.8	304.4	342.8
Shortage	5.8	0	0
%	2.0	0	0
<b>Mizoram</b>			
Requirement	104.1	115.2	139.5
Availability	81.2	109.6	122.7
Shortage	16.9	5.3	16.6
%	16.2	4.6	11.9
<b>Nagaland</b>			
Requirement	143.0	144.9	136.7
Availability	121.0	136.6	116.7
Shortage	22.0	8.3	20.2
%	15.4	5.7	14.6
<b>Tripura</b>			
Requirement	276.4	273.1	311.2
Availability	231.3	245.4	271.9
Shortage	45.1	27.7	39.3
%	16.3	10.1	12.6
<b>North-Eastern Region</b>			
Requirement	3687	3661	3862
Availability	3132	3287	3491
Shortage	555	374	371
%	15.1	10.2	9.6

### Unauthorised Colonies

2885. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of unauthorised colonies awaiting regularisation in Delhi;

(b) the stand taken by the Delhi Government on the status of these colonies; and

(c) the decision taken by the Union Government with regard to the regularisation of these colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (c). Government of India took a decision in 1977 to regularise unauthorised colonies which had come up as on 30.6.1977 (commercial structures upto 16.2.1977). Pursuant to this decision, DDA and MCD had compiled a list of 307 such colonies. Out of this, 567 colonies have so far been regularised.

Proposals have also been received from the Government of National Capital Territory of Delhi for regularisation of unauthorised colonies as existed on 31.3.1993. Their exact number is not known with accuracy. However, in a Civil Writ Petition filed by Common Cause Registered Society, the High Court of Delhi have restrained the respondents, including the Union of India, from taking any further decision or action for regularising any unauthorised colony in Delhi till further orders. The matter is thus sub-judice and under court stay.

### Prices and Areas of Flats

2886. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the prices of the DDA flats charged by the Government and areas of those flats category-wise;

(b) the prices of flats charged by the Group Housing Societies and the areas of those flats;

(c) the reasons for difference in the prices; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

### Power Project at Dabhol

2887. SHRI RAMCHANDRA GHANGARE : Will the Minister of POWER be pleased to state :

(a) whether the Government of Maharashtra have given their consent to the power purchase agreement and the construction of a gigantic power project at Dabhol in Maharashtra; and

(b) if not, the reasons therefor and the suggestions made by the Government of Maharashtra in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) Yes, Sir.

(b) Does not arise.

### Shortage of Government Accommodation

2888. SHRI BRAJA KISHORE TRIPATHY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is an acute shortage of general pool accommodation in Delhi and Bombay;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). Yes Sir, the details as on 31.12.94 are as under :

	Demand	Availability	Shortage
Delhi	91997	63760	28237
Bombay	41924	8528	33396

(The demand is based on the limited Number of applications called for the current Allotment Year 1994-95)

(c) The construction of the General Pool Government Residential Accommodation is undertaken depending upon the availability of lands and funds. At present the following number of quarters are sanctioned/under construction.

Delhi	659
Bombay	1366

#### M.R.T.S. in Hyderabad/Secunderabad

2889. SHRI YELLAIAH NANDI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Andhra Pradesh has urged the Union Government to form a Greater Hyderabad and also introduce Mass Rapid Transit System in Hyderabad/Secunderabad;

(b) if so, the details of plans, investment share of Centre and State and the time schedule for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) No proposal has been received from the Government of Andhra Pradesh to form a Greater Hyderabad. However, there is a proposal to introduce Light Rail Transit System in the twin cities of Hyderabad/Secunderabad.

(b) Feasibility Study conducted by M/s RITES at the instance of Government of Andhra Pradesh recommended the introduction of Light Rail System as follows :

Balanagar-Khairatabad	9.549 kms.
Khairatabad-Charminar	7.00 Kms.
M.J. Market-Dilsukhnagar	5.999 kms.
Total	22.548 kms.

The total cost of the project is estimated at Rs.585 crores at 1992-93 prices. With the approval of the Union Government, a Company viz. UMTC Ltd., under the Companies Act has been set up to implement the project. During 1992-93, a sum of Rs. 15 lakhs each

was released by the Government of India and Government of Andhra Pradesh towards the equity contribution of the Company. Presently, the UMTC Ltd. is in the process of short-listing a few companies to take up the preparation of a Detailed Project Report for building the system on Build, Own, Operate and Transfer (BOOT)/Turnkey basis. It is premature to indicate a time-frame for the completion of the project.

#### Fly Ash Bricks

2890. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have any plan to encourage manufacture of bricks with fly-ash to conserve fertile top soil;

(b) if so, the details of incentives being offered in this regard; and

(c) the extent to which these measures will have a positive impact on this industry?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b). The Government has been encouraging the use of fly-ash for the manufacture of various types of building and construction materials including bricks Plants.

The various incentives being given by the Government for use of fly-ash in the manufacture and use of building materials are :

- (i) excise duty exemption on materials containing more than 25% by weight of fly-ash as input;
- (ii) customs duty exemption for importing plant and machinery for manufacture of fly-ash based building materials having more than 25% fly-ash;
- (iii) certain other basic incentives such as free supply of fly-ash, allotment of land near the source of generation at concessional rates and terms;
- (iv) Housing and Urban Development Corporation Ltd. (HUDCO), National Housing Bank (NHB) and other financial institutions are extending term loan facilities and equity participation to promote setting up of fly-ash brick plants.

(c) As a result of these measures, a number of plants for production of fly-ash bricks/construction materials have been set up in the country in the States of West Bengal, Andhra Pradesh, Rajasthan and several others are in different stage of being set up in other states like Haryana, Punjab, Tamil Nadu, Madhya Pradesh.